

**High Court of Jammu and Kashmir at Jammu.**

**Order**

No: 12

Dated: 3/4/2018

Sanction is hereby accorded to the allotment of funds to the tune of Rs.33.505 lacs (Rs. Thirty Three Lacs Fifty Thousand and Five hundred) only in favour of Registrar Vigilance, under Major Head 2070-Other Administrative Services, Sub Head 0495- High Court, under various detail heads during the current financial year 2018-19 as per detail given below:-

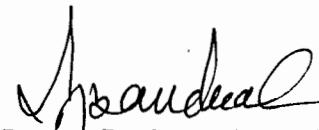
S.No	Description of Heads.	Amount (Rs. In lacs)
1.	Salaries.	27.50
2.	T.E.	1.75
3.	Telephone.	0.50
4.	Office expenses.	0.75
5.	Electricity Charges.	0.25
6.	POL	0.875
7.	Furniture and furnishings.	0.50
8.	Office equipments and appliances.	1.00
9.	641-Pensionary Charges ( NPS)	0.38
	Total:-	33.505

By Order.

  
Deputy Registrar (Accts) 3/4/2018

No: 434-35/AC Dated: 3/4/2018  
Copy to the:-

1. Registrar Vigilance, High Court of J&K, Jammu.
2. Treasury Officer, Civil Sectt. Jammu.  
.... For inf. and n/a.
3. Order Book.

  
Deputy Registrar (Accts) 3/4/2018